



KALINGA INSTITUTE OF INDUSTRIAL TECHNOLOGY  
Deemed to be University U/S 3 of the UGC Act, 1956

**KIIT SCHOOL OF LAW**

Round Table  
On  
Contemporary Constitutional Law Developments



*Venue: KIIT Law School*  
*Dates: January 18<sup>th</sup> -19<sup>th</sup>, 2020*

**Organized By**  
**KIIT Centre for**  
**Constitutional Law Studies**  
**and Research**

**Organizing Committee Members**

*Patron-in-chief*

**Prof. (Dr.) Achyuta Samanta**

*Patron*

**Prof. (Dr.) Subhas C. Raina**

*Chief Advisor*

**Prof. (Dr.) V.D. Sebastian**

*Faculty Convenor*

**Asst. Prof. (Dr.) Kyvalya Garikapati**

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## 1. ABOUT KIIT DEEMED TO BE UNIVERSITY

KIIT deemed to be University, which was first established as KIIT in 1992, is today one of the prestigious universities in India – thanking wonderful leadership and patronage of Prof. (Dr.) Achyuta Samanta, Member of Parliament, Lok Sabha. Its commitment to teaching excellence led to the grant of university status, and ‘deemed to be University’ status under Section 3 of UGC Act, 1956 by the Ministry of Human Resources Development, Govt. of India in 2004 and 2017 respectively, within only seven years of its institution.

KIIT deemed to be University has internationally good reputation and is welcoming students from all corners of the globe. It holds the pride of giving education to students of approximately 45 countries and having a campus of multicultural diversity. With tie-ups with 140 leading institutions of the world, it lays claim to a global mindset, the university actively partners with other leading higher education institutions around the world to provide international opportunities to its students and faculty.

KIIT accentuates on the foundational principle of faculty-student coordination to address academic, technological and societal challenges. A strong and effective tutor-mentoring system is among many innovative teaching-learning and student-friendly initiatives taken by KIIT. Students of the University have not only gone on to join some of the world’s most successful companies, but also excelled in fields of their choosing, including participating in Olympic games as a member of Indian contingent.

KIIT University is unique in integrating professional education with social concern. Its protégé, Kalinga Institute of Social Sciences (KISS), provides holistic education from KG to PG, food accommodation, health care and all basic necessities absolutely free to 25,000 poorest of the poor tribal children and 5% of the revenue of KIIT is donated in KISS for social development.

The Ministry of Human Resource Development Govt. of India has granted ‘Institute of Eminence’ (IoE) tag to KIIT Deemed to be University, along with the top public universities including Delhi University, IIT Madras, IIT Kharagpur, University of Hyderabad and the Banaras Hindu University have got the IoE tag. While Kalinga Institute of Industrial Technology (KIIT Deemed to be University) is among seven prominent private universities to get IoE Tag. KIIT Deemed to be

University is the only Institute in Odisha to get such prestigious Tag. In addition to that KIIT is –

1. 8<sup>th</sup> among reputed private universities in India, as per World University Ranking; and
2. 42<sup>nd</sup> among all Universities in India, as per NIRF ranking; and
3. 2<sup>nd</sup> ranked among self-financing institutions in India, as ranked by Ministry of Human Resource Development

KIIT is just 22 years old as an institution for professional education (started in 1997) and 15 years old as a University. But despite being a very young university, it has secured an impressive position in various University Rankings. For this Prof. (Dr.) Achyuta Samanta, Founder, KIIT & KISS has given the credit to, Hon’ble Prime Minister of India Sri Narendra Modi, Hon’ble Minister of HRD Sri Ramesh Pokhariyal Nishank and Hon’ble Chief Minister of Odisha Sri Naveen Patnaik. It is a matter of pride for Odisha to get such prestigious Tag as the only Institute of the state. Students and guardians have become exhilarated following this remarkable achievement by KIIT.

## 2. ABOUT KIIT LAW SCHOOL (KLS)

Established at 2007 under the affiliation of KIIT deemed to be University, KIIT Law School (KLS), shares the same vision to create an advanced centre of professional learning of International standard where pursuit of knowledge and excellence shall reign supreme, unfettered by the barriers of nationality, language, cultural plurality and religion with its parent university. It is established to meet the increasing demand for lawyers in the verge of globalization and the rapidly expanding Indian Economy.

Academic Programs of the School are recognized and approved by the Bar Council of India (BCI), the apex body regulating the legal education in India, and UGC. At present, KLS is one of the leading law schools in India having specialized honors in Business Law, Constitutional Law, Crime & Criminology, Intellectual Property Law, Taxation Law and International Law. Students of their respective streams have participated in many reputed and prestigious programmes including, among many others –

1. 32<sup>nd</sup> and 33<sup>rd</sup> All India Criminology Conference

2. International Conference on Corporate Social Responsibility and Industrial Disasters, in NLIU, Bhopal
3. 2nd IPR Researcher's Confluence, IIT Bombay, SJMSOM, 10-11<sup>th</sup> February, 2011
4. International Law Competition, IILSR, The Republic of Belarus
5. 6<sup>th</sup> Cambridge University International Model United Nations, 2010 hosted by University of Cambridge, United Kingdom
6. 20<sup>th</sup> World Model United Nations 2011, Singapore hosted by the National University of Singapore
7. International Conference on Competition Law organized by International Academy of Law and World Council for Corporate Governance, in association with Ministry of Law and Justice, Govt. of India; Nov. 6-7, 2009
8. 3<sup>rd</sup> Annual Harvard Conference, 18<sup>th</sup>-21<sup>st</sup> Feb., 2010
9. 8<sup>th</sup> Oxford International Model United Nations
10. 20<sup>th</sup> International Youth Forum held in Seoul, South Korea on "Climate Change and Green Development", from 18<sup>th</sup> - 25<sup>th</sup> August, 2009
11. 92<sup>nd</sup> Indian Economic Association Conference (Dec. 27 - 29, 2009)
12. ILSA International Conference on 'Trade and Environment: Does International Law Have the Answers?' organized by NUJS International Law Students (NUJS-ILS) at the WBNUJS, Kolkata

Legal education is multidimensional-it requires not only substantial knowledge of law but also procedural skill for application of law in various fact situations. In the quest of justice legal education encompasses knowledge on fact, which comprises education in sciences, social sciences, philosophy, meta-physics and behavioral science. These bundles of knowledge make one understand what the fact in a given situation is analytically understood, one needs understanding of substantive law and then apply skill in application of law to attain justice. As an Institution of excellence, scholarship and rigor, KLS is dedicated to nurturing students to develop into social sensitized leaders inculcating in them the intellectual, entrepreneurial and ethical values, the mould in them essential for social engineers. Various achievements of KLS includes, among many others –

1. Being 7<sup>th</sup> ranked as per NIRF ranking, 2019 released by MHRD, among all private and Government law colleges In India;

2. Semi-Finalist in the 6<sup>th</sup> NUJS Parliamentary Debate Competition, held at NUJS, Kolkata, January of 2013.
3. Winner's Trophy in the 6<sup>th</sup> Annual NALSAR Justice B.R. Sawhney Memorial Moot Court Competition conducted at Hyderabad in Sept-2012
4. Winner's Trophy in the 15<sup>th</sup> S. C. Javali Memorial National Moot Court Competition-2012 in October of 2012 at Sir Siddapa Kambali Law College, Karnataka University. Also won the Best Gentleman Advocate Trophy
5. Quarter Finalist in the 21<sup>st</sup> Kerala Law Academy Moot Court Competition, 2011
6. Winners in 29<sup>th</sup> Bar Council of India Trust All India Inter-University, Moot Court Competition during 13<sup>th</sup> - 15<sup>th</sup> Sept. 2013, organized by MITS-Sikar-Rajasthan
7. Winners 33<sup>rd</sup> Bar Council of India Trust-All India Inter University Moot Court Competition, 2017, organized by ICFAI Law School, Hyderabad. Also won the Best Advocate Male and Female trophy, Best Researcher and Best Memorial trophy.
8. Winner of 2<sup>nd</sup> Best Memorial Trophy in 4<sup>th</sup> N.R. Madhava Menon SAARCLAW Mooting Competition, SAARC Round, 2018-19 organized by Lloyd College in collaboration with SILF and MILAT.
9. Winner Best Memorial Trophy in 5<sup>th</sup> N.R. Madhava Menon SAARCLAW Mooting Competition, India Round, 2019-20 organized by Lloyd College in collaboration with SILF and MILAT.
10. Winner of Best Memorial Trophy in 22<sup>nd</sup> S. C. Javali Memorial National Moot Court Competition, 2019 at Sir Siddapa Kambali Law College, Karnataka University
11. Runners up Trophy in 10<sup>th</sup> Nyayavalokan: National Trial Advocacy & Judgment Writing Competition, 2019 at SVKM's Pravin Gandhi College of Law, Mumbai.

### **3. ABOUT THE CENTRE**

KIIT Centre for Constitutional Law Studies and Research, established in 2015 with an object to promote awareness among students regarding the issues of

Constitutional Law. The Centre mainly organizes lectures on national and inter-college level, which includes –

1. Symposium on the Jurisprudential Trends in Right to Privacy paneled by Advocate J. Sai Deepak
2. Special lectures on Privacy and AADHAR by Senior Advocate Shyam Divan in 2018
3. Guest lectures on contemporary Constitutional issues.

It has also extended its area of work in doctrinal researches and plans to publish empirical reports from start of 2020.

#### **4. ABOUT THE THEME**

##### **[4.1.] Analyzing the judgment of *Joseph Shrine v. Union of India*, that decriminalized adultery (S. 497 of Indian Penal Code)**

In the abovementioned judgment the apex Court of law and equity decriminalized adultery. The significant aspect of the judgment is that it emphasized on the existence of right to dignity by birth, irrespective of gender, sexual orientation and social status – reiterating *Manenka Gandhi*'s reliance on *Munn v. Illinois* regarding life being more than mere animalistic existence. This can be used as an exemplar of upholding constitutional morality over social morality.

##### **[4.2.] Legal and Socio-economic analysis of Economic Reservation in the Indian Constitution**

In the Constitution (103<sup>rd</sup> Amendment) Act the new insertions for concerning reservation for Economically Weaker Section are done. This is to analyze the legal validity of such reservation and its social efficiency, including the rationale of the 50% restriction put forth in *Indra Sawhney v. Union of India* through judicial construction and the procedural fairness of its enactment, and/or any notion the speaker the may please under the ambit.

##### **[4.3.] Judicial Intervention in Religion: Defining a New Notion of Religious Freedom.**

The Constitution of India is secular in nature which means any instrument of Governance is barred from recognizing any religion as official, and thus, will allow any person to propagate, profess and practice his religion subject to public order and morality. After a plethora of judgments, it is being observed that the judiciary of the nation is gradually trying not only to define the religion but also refining it as it may please. This is to discuss the effects and causation interference of judiciary in the matters of religion, and/or any notion the speaker they may please under the ambit.

##### **[4.4.] Right to Information (Amendment) Act, 2019**

In the recent RTI Act Amendment the Parliament gave the Executive that is the ministry, the power to appoint, remove and fix the tenure of employment of Information Commissioners. Question arises from it being an excessive delegation and an encroachment to the independence of the Information Commissioners. The discussion will be concerning the same and/or any notion the speaker they may please under the ambit.

*\*Name of the resource persons will be released shortly*

#### **5. PUBLICATION**

All lectures will be published with a reformed form and additional research, as a compiled book.

#### **6. GENERAL INFORMATION**

1. The round table will be carried out by **lectures**. The concepts will be explained by citing **real life examples** and **interactive sessions**
2. The round table discussion is **open for all**
3. **Lodging**, which includes breakfast, lunch and dinner, will be subject to **availability** that is **30 to 35**. (no extra charge)

4. **Accommodation fee includes food and lodging** (Check-in will be available from 16<sup>th</sup> January 2020 – 5 P.M. onwards)
5. **No TA/DA** will be paid by the hosting institution
6. **Certificates** will be provided to **all the participants** after the **conclusion of the discussion**

## 7. IMPORTANT DATES

1. Release of names of the resource persons – 31<sup>st</sup> December, 2019
2. Last date for registration – 10<sup>th</sup> January, 2020
3. Date of programme – 18<sup>th</sup> to 19<sup>th</sup> January, 2020

*\*\*Details of the sessions will be notified shortly*

## 8. REGISTRATION FEE

Students of KIIT Law School	No Charges
Students outside KIIT Law School	Rs. 500
Professionals	Rs. 600
Accommodation	Rs. 800

## 9. PAYMENT

### [8.1.] Payment through Bank (For Demand Draft and Net Banking)

Allahabad Bank  
Current Account No.- CA-20139445354  
IFSC Code- ALLA0212027  
KIIT Branch

### [8.2.] Online Payment Mode

Payment can be made through PhonePe, GooglePay and Paytm on the number: +91 8827035720.

*\*\*\*There is no "Offline Payment"*

## 10. CONTACT PERSONS (FOR QUERY)

### [10.1.] Faculty Convener

Asst. Prof. (Dr.) Kyvalya Garikapati: 09337295236

### [10.2.] Student Conveners

Ms. Anushka Jha (Student Convener) – 09937819617  
Ms. Namrata Gayen (Student Joint-convener) – 09078842070  
Mr. Arkaprabho Roy (Student Co-convener) - 09475481471  
Ms. Ankita Shaw (Student Co-convener) - 09748274280

*\*\*\*\*Contact persons of other particulars will be notified later*

Thank you.